

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH COURT NO.IV

CUSTOMS APPEAL NO. 52654 OF 2019

[Arising out of Order-in-Original No. SKS/COMMR/ACE/08/2019 dated 25.7.2019 passed by the Commissioner of Customs, ACC Export, New Delhi]

NISHANT KUMAR SINGH

Appellant

Vs.

**COMMISSIONER OF CUSTOMS (EXPORT)
AIR CARGO EXPORT, NEW CUSTOMS HOUSE,
NEW DELHI**

Respondent

Appearance:

Present for the Appellant :None

Present for the Respondent : Shri Nagender Yadav, Authorised Representative,

CORAM:

HON'BLE DR. RACHNA GUPTA, MEMBER(JUDICIAL)

HON'BLE Ms.HEMAMBIKA R. PRIYA, MEMBER(TECHNICAL)

DATE OF HEARING/DECISION : October 30, 2023

FINAL ORDER No. 51491 /2023

PER RACHNA GUPTA

None for the appellant. From the order of last date of hearing, it is pressed that today was warned as last opportunity for the appellant to appear and to make submissions. Absence of appellant despite this warning is sufficient for us to hold that appellant is not interested in pursuing the appeal. Hence the appeal is hereby ordered to be dismissed for want of prosecution as well as presence.

**(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)**

**(HEMAMBIKA R PRIYA)
MEMBER (TECHNICAL)**